**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 110/Chd/CHD/2017

**Under Section 7 of the Insolvency
and Bankruptcy Code, 2016**

Diamond Traexim Pvt. Ltd.   ....Petitioner- Financial Creditor
                    Versus
Idyllic Resorts Pvt. Ltd.   …Respondent-Corporate Debtor

Present: Mr. R.K. Handa Advocate with Mr. Atul Goyal, Advocate for
              petitioner-Financial Creditor.
              Mr. Mast Ram, FCS in practice and Mr. Nitin Kumar, Practising
              Company Secretary.

          Mr. Mast Ram, FCS filed Memo of Appearance along with

resolution of Board of Directors of Corporate Debtor dated 08.11.2017

authorising Mr. Mast Ram, FCS and/or Nitin Kumar, ACS to represent the

company in the instant case. Notice of this petition to the respondent-corporate

debtor to show cause as to why this petition be not admitted and Mr. Mast

Ram, FCS representing the company accepts notice on behalf of the

company. Let copy of the petition along with entire Paper Book be supplied to

Mr. Mast Ram, authorised representative of the company during   course of

the day.

          In the consent form filed by the proposed Interim Resolution

Professional, there is a reference of his having been appointed as IRP in

another case but particulars of that case have not been mentioned. It is

directed that proposed Interim Resolution Professional shall file a declaration

disclosing the full particulars of the case in which he has been appointed IRP

and to further state that he will be able to carry out the resolution process in

this case also in the event of admission of this case. The compliance be made

and the declaration be filed with the affidavit of the authorised representation of the petitioner within one week.

List the matter on 21.11.2017 for arguments. The respondent may file reply/objections, if any, at least one day before the date fixed with copy advance to the counsel opposite. It is directed that the proposed Interim Resolution Professional shall also appear in person in the Tribunal on the next date of hearing.

<div align="right">

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

</div>

November 09, 2017
saini